### NATIONAL COMPANY LAW TRIBUNAL NEW DELHI BENCH

IB No. (IB) 212(ND)/2017

CORAM:

#### PRESENT: SH. S. K. MOHAPATRA HON'BLE MEMBER(T) SMT. INA MALHOTRA HON'BLE MEMBER(J)

## ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 04.10.2017

**NAME OF THE COMPANY:** M/s. Innovative House Industries Pvt. Ltd. V/s. M/s. Jap Infratech Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 9 of IBC, 2016

# S.NO. NAME DESIGNATION REPRESENTATION SIGNATURE

For the Petitioner (s) : Counsel for the Petitioner

For the Respondent (s) : None

#### ORDER

File taken up on mentioning. This application has been filed by the IRP, Shri Kanti Mohan, stating that despite order dated 24.08.2017 confirming his appointment, the same was not communicated to him. It was only on 3<sup>rd</sup> October, 2017 that he has learnt about the confirmation of his appointment as IRP.

In view of the same, he prays that the tenure as IRP commences from today i.e. 4<sup>th</sup> October, 2017.

Submission of the IRP merits consideration. He could not be expected to act without due intimation. Accordingly, the appointment of the IRP is being confirmed w.c.f. today i.e. 4<sup>th</sup> October, 2017.

Application CA No. 249/C-II/2017 stands disposed off.

E-Sd-

(S. K. Mohapatra) Member (T)

(Ina Malhotra) Member (J)

(Sapna Bhatia)